

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE, KOLKATA**
Original Application No. 182 OF 2024/EZ

In the Matter of:

HAWA

...Applicant

-Versus-

The State of Arunachal Pradesh &
Ors.

...Respondents

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M/S Karna Traders
Proprietor

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Date: 21st August, 2025;

Place: Rupa, Arunachal Pradesh.

Filed by:

Ghanshyam Pandey

Mr. Ghanshyam Pandey,
Advocate,
High Court at Calcutta,

M: 9686750386;

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M/S Kanta Traders
Proprietor

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE, KOLKATA**

Original Application No. 182 OF 2024/EZ

In the Matter of:

HAWA

...Applicant

-Versus-

The State of Arunachal Pradesh
& Ors.

...Respondents

**COUNTER AFFIDAVIT FILED ON BEHALF OF RESPONDENT NO. 9
(i.e. M/s Karma Traders)**

I, Shri Sange Karma s/o Shri Phurpa Karma, aged about 36 years, by occupation- Business, presently posted as Proprietor under the M/s Karma Traders, Arunachal Pradesh working for gain at the Office of Shersing Baw, Rupa, District West Kameng, Arunachal Pradesh, Pin-790003, do hereby solemnly affirm and state as follows:

1. That I have made myself acquainted with the facts and circumstances of the Original Application filed by the applicant and I have thoroughly gone through all the documents pertaining to the subject matter of this instant case and I am competent vide an authorization to file the instant Affidavit before this Hon'ble Tribunal.
2. That the respondent no. 9 (shall be referred as 'answering respondent' hereinafter). That at the outset, the answering Respondent denies each & all the statements, averments and

M/S Karma Traders
Proprietor

allegations contained in the captioned Original Application filed by the Applicant (pertaining to the answering respondent) which are contrary to or inconsistent with what has been stated herein below and the said contents are deemed to be specifically denied and set traversed in seriatim. That save & except what are matters of records and what has been specifically admitted hereinafter, each and every said allegations, statements, averments and contentions made in the captioned Original Application hereinafter I emphatically deny each and every contention as made/raised in the said application as if the same are expressly denied by me in seriatim and specifically traversed.

3. With reference to statement contained in the Original Application regarding illegal crusher operations and deforestation, the answering respondent categorically denies operating illegally or and states that it holds all requisite licenses and permissions for operation of the stone crusher unit at Shersing Baw, Rupa, West Kameng District.
4. That the answering respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses and/or Consent to Operate. That the answering Respondent is duly following all the directions / guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry. That the answering Respondent carries out its operation in such a way so as to protect & preserve the environment and also is committed to deliver to the consumer, products that meet high quality specifications for which very stringent quality measures are followed by the answering Respondent in its various stages of the manufacturing process.

M/S Karma Traders
Proprietor

5. That the inspection report dated 29.05.2025 of the Arunachal Pradesh State Pollution Control Board clearly establishes that the answering respondent unit was operating with valid permissions and only minor recommendations were made for improvement which have been promptly complied with.

Copy of relevant portions of the Inspection Report is annexed herewith and marked as Annexure- R9/1.

6. That in response to the allegations regarding pollution and non-compliance, the Answering respondent respectfully submits that during the inspection conducted by the team of officers from Arunachal Pradesh State Pollution Control Board on 04/06/2025, certain observations were made against the said unit as stated below:

Observations:

- (a) During inspection, the plant was found not in operation;
- (b) The Environment display board was installed;
- (c) Permanent water sprinkler system to control dust installed at the top of crushing unit;
- (d) Conveyer Belt used for conveying crushed stone was not covered;
- (e) Natural vegetation existing in and around the stone crusher unit;
- (f) House keeping was good.

Recommendations:

1. The conveyer belt should be closed with GCI sheet.
2. Personnel Protective Equipment's (PPE's) should be provided to the workers;

M/S Karma Traders
[Signature]
Proprietor

3. Regular water sprinklers should be done in the premises;
 4. ADC, Rupa is requested to seal the unit till all the above-mentioned recommendations are fulfilled.
7. The answering respondent states that with respect to the recommendations made by the inspection team, the answering respondent submits that it has proactively taken the following actions:
- a. For dust Suppression measures:
The respondent unit has already installed Corrugated Galvanized Iron (CGI) sheets around the conveyor belt in accordance with the Arunachal Pradesh State Pollution Control Board, for further reducing the dispersion of dust.
 - b. Personal Protective Equipment (PPE):
All the workers/employees/staffs employed at the unit have been provided with new Personal Protective Equipment (PPE);
 - c. Water Sprinklers:
That at the time of inspection the water inspection was already installed and in working condition and as per the recommendation, the unit shall continue to regularly operated water sprinkling to suppress / control the dust emissions as practiced by the unit.
 - d. Green Belt Development:
The unit had already undertaken in and around the premises and a green buffer zone has been implemented and the unit undertakes to maintain, enhance and improve the surrounding environment.

M/S Karma Traders

[Signature]
Proprietor

Copy of the coloured photographs showing the implementation of the CGI sheets and PPE measures are annexed herewith and marked as Annexure- R9/2 Collectively.

8. That with regard to the allegations concerning environmental violations, the answering respondent submits that it has been operating in full compliance with environmental norms and has valid consents under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and as well as under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 issued by the Arunachal Pradesh State Pollution Control Board, which are valid upto 21.06.2027 vide Consent Order No. APSPCB 354/2021/K.1 dated 16/05/2024.

Copy of the Consent to Operate Order No. APSPCB 354/2021/K.1 dated 16/05/2024 is annexed hereto and marked with the letter R9/3.

9. The respondent states that the answering respondent had submitted its Detailed Project Report and the same was also approved and accordingly the 'Verification Certificate' dated 21st October, 2020, was granted by the Office of the Additional Deputy Commissioner, Rupa, West Kameng, Government of Arunachal Pradesh.

Copy of the Verification Certificate dated 21/10/2025 for DPR is annexed hereto and marked with the letter R9/4.

10. The respondent states that the answering respondent has been operating with valid No Objection Certificate for establishment of

M/S Karma Traders

Proprietor

Crusher Unit issued by the Department of Geology and Mining, Government of Arunachal Pradesh vide No. DGM/NOC/CU/752/2022 dated 4th October 2024, which is valid for one year i.e. 4th October, 2025.

Copy of the N.O.C. from Department of Geology and Mining, Itanagar, Government of Arunachal Pradesh is annexed hereto and marked with the letter R9/5.

11. The respondent states that the answering respondent has been operating with valid No Objection Certificate's (NOC's) for establishment of Crusher Unit issued by various authorities and institutions being NOC from Tukpen Village Council, dated 6th October, 2020, NOC from Divisional Forest Officer, Shergaon Forest Division, Rupa, Government of Arunachal Pradesh, dated 20th October, 2020, Certificate of approval by the from Divisional Forest Officer, Shergaon Forest Division, Rupa, Government of Arunachal Pradesh, dated 5th August, 2021, Land Possession Certificate dated 8th October, 2020, by Office of the Additional Deputy Commissioner, Rupa, West Kameng, Government of Arunachal Pradesh, NOC dated 12th October, 2020, and 21st October, 2020, by the Additional Deputy Commissioner, Rupa, West Kameng, Government of Arunachal Pradesh. The unit also has valid Trade Licence dated 20th November, 2020 which has been renewed time and again and is valid till 31st December, 2025.

Copy of the various NOC's of Tukpen Village Council, dated 6th October, 2020, DFO, dated 20th October, 2020, A.D.C., Rupa dated 12th October, 2020, and 21st October, 2020, Certificate of approval by D.F.O., dated 5th August, 2021, Land Possession Certificate dated 8th October, 2020, by A.D.C., Rupa, and valid

M/S Karpa Traders

Proprietor

Trade Licence dated 20th November, 2020 are annexed hereto and marked with the letter R9/6 Collectively.

12. That the No Objection Certificate issued by the Department of Geology and Mining clearly specifies the terms and conditions which the Answering respondent has been diligently following, including maintaining distance from water bodies, implementing pollution control measures, and regular monitoring.
13. That the answering respondent, being a responsible corporate citizen, keeps a regular check by itself on the equipment installed by it in its unit and regularly analysis the parameters of ambient air, stack emissions, drinking water, sprinklers and ambient noise levels nearby the unit of the answering Respondent. That various test reports shows that the parameters of ambient air, stack emissions, drinking water, waste water and ambient noise levels are well within the prescribed limits and, therefore, the answering Respondent is duly complying with the environmental norms.
14. The respondent states that due to the closure of the unit, based on this Original Application, it has caused tremendous loss and injury not only to the unit but also to the workers/employees/staffs directly under the employment of the unit.
15. That from the afore-mentioned facts, it is clear that the answering respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by

M/S Karma Traders

Proprietor

the statutory authorities and is following all the law which are necessary to operate the industry.

16. That the Answering respondent is fully committed to environmental protection and sustainable operations and has been taking all necessary steps within its powers to ensure minimal environmental impact while providing employment to local residents.
17. That I have thoroughly gone through the contents of this counter affidavit and I have fully understood the same and I am competent to file and sign the instant Affidavit before this Hon'ble Tribunal.
18. That the answering respondent (i.e. M/s Karma Traders, Proprietor-Shri Sange Karma) states and submits that they are ready and willing to abide by the order/s direction/s made by this Hon'ble Tribunal and has taken all possible steps to comply with the directions of the Hon'ble Tribunal and the Inspection Committee.
19. In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to dismiss the Original Application being O.A. No. 182 of 2024 (EZ) titled as "HAWA Vs. State of Arunachal Pradesh & Ors." filed by the Applicant in as far as it is related with the answering Respondent and/or to pass an order quashing the closure order of the unit as directed in the inspection report and/or to pass such other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.
20. I state that the statements contained in Paragraphs no. 1 to 19 are true to the best of my knowledge and belief, those made in


M/S Karma Traders
Proprietor

paragraph nos. 5, 7 to 11 are based on records and the rest are my humble submissions before this Hon'ble Tribunal.

Prepared in my office

Ghanshyam Pandey

Ghanshyam Pandey
Advocate

[Signature]
DEPONENT

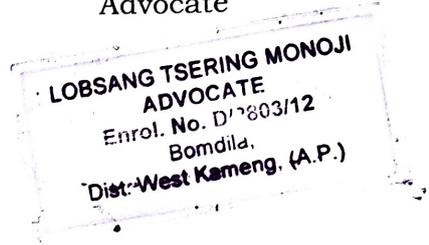
Identified by

[Signature]
Advocate

BEFORE ME



[Signature]
21/08/25
OATH COMMISSIONER
Executive Magistrate
Rupa : West Kameng District (A.P.)



[Signature]
M/S Karma Traders
Proprietor

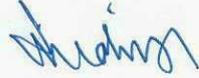
VERIFICATION

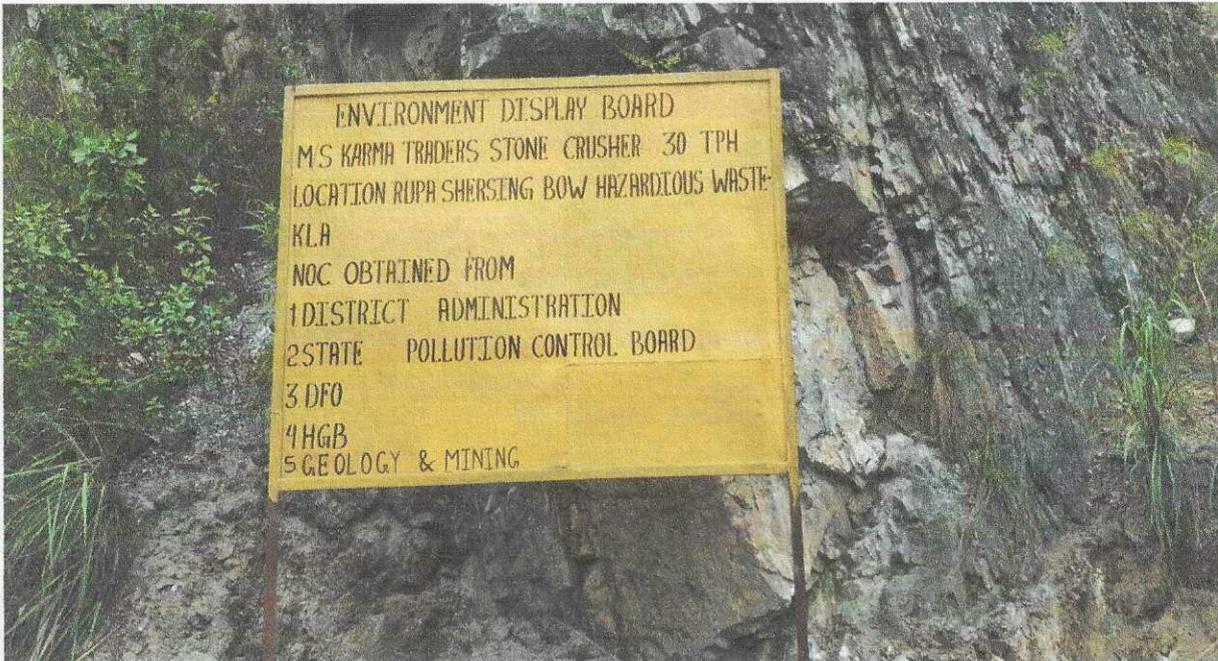
Verified at Rupa, Arunachal Pradesh by the deponent above named on this the 20th day of August, 2025, and say that the contents of this affidavit made in paragraph nos. 1 to 20 are true to my knowledge, those made in paragraph no. 5, 7 and 11 are information derived from records and paragraph no. 19 is my humble prayer and submissions which I verily believe to be true and the rest are my respectful submissions before this Hon'ble Tribunal.


DEPONENT

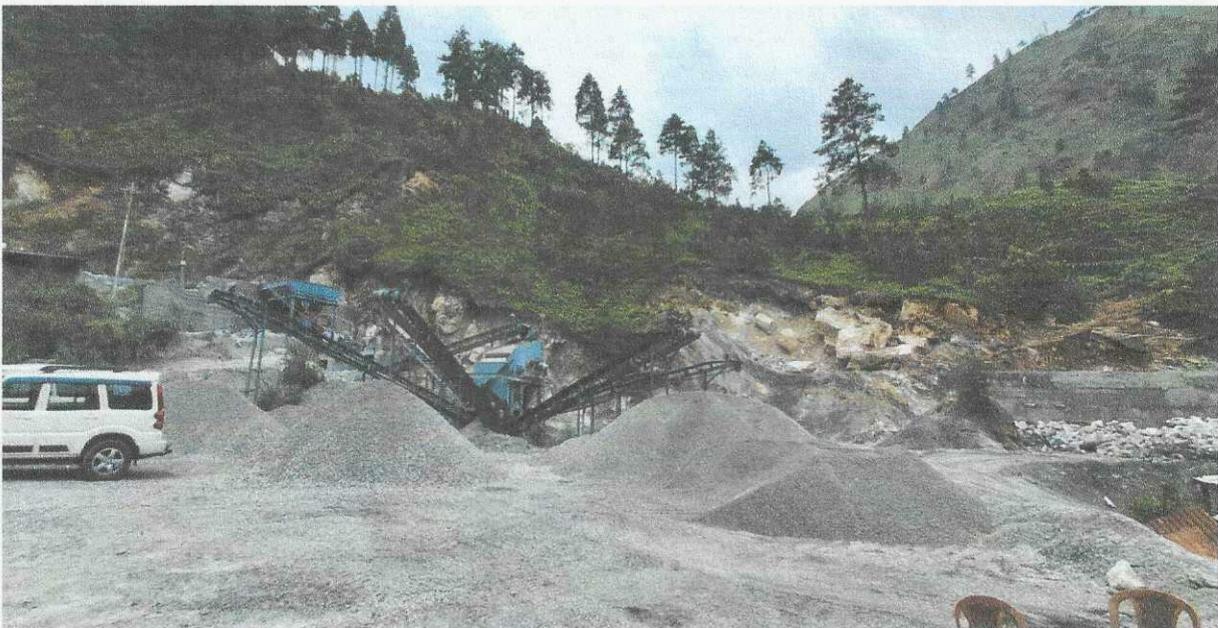
Office Order No. APSPCB-227/OA No.182/2024/EZ/1068-72 dated. 29.05.2025		
Sl. No.	Particulars	Observations
1.	Name & address of the Industry	M/s Karma Traders, Shersing Baw,Rupa, West Kameng District, Arunachal Pradesh
2.	Name of the Proprietor	Shri Sange Karma
3.	Date of Inspection	04.06.2025
4.	Nature of Industry	Stone Crusher
5.	Production capacity	6000 Cum/annum
6.	Whether location of the unit is under Industrial Estate/ Industrial Area /Private Land	Private LPC Land
7.	Status of Consent	Valid upto 21.06.2027
8.	Category of Industry (Red/Orange/Green)	"Orange category" (As per schedule VIII of the Water (Prevention & Control of Pollution) (Amendment) Rules, 2020)
9.	Observations	<ol style="list-style-type: none"> During inspection, the plant was found not in operation. The Environment display board was installed. Permanent water sprinkler to control dust generated was installed at the top of crushing unit. Conveyer belt used for conveying crushed stone was not covered. Natural vegetation exists in and around the stone crusher unit. House keeping was good.
10.	Recommendations	<ol style="list-style-type: none"> The conveyer belt should be closed with GCI sheet. Personal Protective Equipments (PPE's) should be provided to the workers Regular water sprinkler should be done in the premises. ADC, Rupa is requested to seal the unit till all the above mentioned recommendations are fulfilled.

Name and Signature of inspecting officers :

Sl.No.	Name of officers	Designation	Signature
1.	Shri Jumli Kato	Sc-B	
2.	Shri Dani Mobing	JSA	



Pic. I: Environmental Display Board of M/s Karma Traders (Stone Crusher)



Pic-II : View of M/s Karma Traders (Stone Crusher plant)

Imudikatto Shersing



Pic-3: Water sprinkler connected at the top of Crushing plant unit.



Pic-4: Inspection team

Jumlibatto

Amos

No.APSPCB-227/O.A. No.182/2024/EZ/NGT/1260-62 Date 19/6/2025

To,

Shri Sange Karma (Prop.)
M/s Karma Traders
Shersing Baw, Rupa, District West Kameng,
Arunachal Pradesh

Sub: Directions under Section 31 A of Air (Prevention and control of Pollution) Act, 1981 regarding violation of environmental norms.

WHEREAS, inspection of stone crusher unit was conducted by team of officers of Arunachal Pradesh State Pollution Control Board (APSPCB) on 04/06/2025. The inspection team observed the following:

1. The plant was found not in operation.
2. The environment display board was installed.
3. Permanent water sprinkler to control dust generated was installed.
4. Conveyor belt was not covered.
5. Natural vegetation exists in and around the stone crusher unit.

WHEREAS, stone crusher unit functioning without pollution control measures, pose risk of deterioration of air quality in the area and associated health hazards.

WHEREAS, the inspecting team has made the following recommendations:

1. The Conveyer belt should be closed with CGI sheet.
2. Personal Protective Equipments (PPE's) should be provided to all the workers/staffs.
3. Regular water sprinkling should be done in the premises.

NOW THEREFORE, in view of the above and in exercise of powers under section 31 A of the Air (Prevention and control of Pollution) Act, 1981, following directions are issued for compliance:

1. The unit shall be closed down with stoppage or regulation of supply of electricity, water or any other service with immediate effect till such time the unit complies with the recommendations and pollution control measures.

(Koj Rihya, IFS)
Member Secretary

Member Secretary
APSPCB
Naharlagun

No.APSPCB-227/O.A. No.182/2024/EZ/NGT/1260-62

Date 19/6/2025

Copy to:

1. The Deputy Commissioner, Bomdila, district West Kameng for kind information and request to seal the unit till all the above mentioned recommendations are complied with.
2. The ADC, Rupa, district West Kameng for kind information and necessary compliance.
3. Office copy.


(Koj Rinya, IFS)
Member Secretary



**GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE ADDITIONAL DEPUTY COMMISSIONER
RUPA: DISTRICT WEST KAMENG**

No.RJ-01/2018-19/

Dated Rupa, the 19th June 2025.

ORDER

Whereas, scientists from AP State Pollution Control Board, Naharlagun made a surprise inspection of the following crusher sites near Rupa on 04/06/2025:

1. M/s Karma Traders, Shersing Baw, Rupa;
2. M/s Firong Traders, Limbaktang, Rupa;
3. M/s Sange Stone Crusher, Rupa; and
4. M/s Thongon Stone Crusher Unit, Rupa.

Whereas, during the inspections though the crushers were not in operation, the APSPCB team found operating guidelines of NGT/ CPCB/ APSPCB not being complied on few grounds and accordingly recommendations were circulated; and

Therefore, in order to carry-out sealing of the units till the recommendations are complied with in toto in pursuance of APSPCB, Naharlagun letter No.APSPCB-227/O.A.182/2024/EZ/NGT dated 19/06/2025, a committee is hereby formed with the following members:

- | | |
|--------------------------------|----------------|
| 1. Smt Tsering Pentsom, EAC | : Chairperson; |
| 2. Shri Jotin Linggi, AMDO | : Member; and |
| 3. Insp P Payang, OC(PS), Rupa | : Member. |

(Signature)
19. 6. 25

(Lobsang Tsetan) APCS
Addl. Deputy Commissioner
Rupa: District West Kameng.
Addl. Deputy Commissioner
Rupa West Kameng District
Dated Rupa, Arunachal Pradesh the 19th June 2025.

Memo No.RJ-01/2018-19/

Copy to:

1. The members of the committee (by name) for compliance. Recommendations made by APSPCB team vide letter No.APSPCB-227/O.A.182/2024/EZ/NGT dated 19/06/2025 is enclosed herewith.
2. PA to DC, West Kameng district, Bomdila.
3. The Member Secretary, APSPCB, Naharlagun.
4. The AMDO, Rupa.
5. Office copy.

(Signature)
19. 6. 25

(Lobsang Tsetan) APCS
Addl. Deputy Commissioner
Rupa: District West Kameng.
Addl. Deputy Commissioner
Rupa West Kameng District
Arunachal Pradesh

BOARD REPORT

In compliance to the Order of Arunachal Pradesh State Pollution Control Board (APSPCB) No. APSPCB-227/O.A No. 182/2024/EZ/NGT Dated 19/06/2025 and Board constitution Order of ADC, Rupa No. RJ-01/2018-19 Dated 19/06/2025, the Board members conducted inspection of the following crusher Units under Rupa Sub-Division on 20/06/2025:

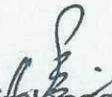
1. M/s Karma Traders, Shersing Baw, Rupa;
2. M/s Firong Traders, Lingbaktang, Rupa;
3. M/s Sange Stone Crusher, Rupa; and
4. M/s Thongon Stone Crusher Unit, Rupa.

The above crusher units were found non- operational at the time of inspection and as directed by Arunachal Pradesh State Pollution Control Board the following Crusher Units were **SEALED** on 20/06/2025 (Photographs enclosed).

1. M/s Karma Traders, Shersing Baw, Rupa;
2. M/s Sange Stone Crusher, Rupa; and
3. M/s Thongon Stone Crusher Unit, Rupa.

Regarding M/s Firong Traders, Lingbaktang, Rupa, it was found that the Hobar Belt of the Unit was removed & the crusher unit has been found defunct (Photographs Enclosed).

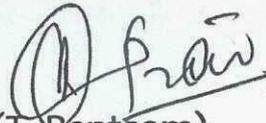
The Crusher Units listed in Sl. No. 1 to 3 were directed to comply with the Arunachal Pradesh State Pollution Control Board guidelines by 27/06/2025, failing which further action would be initiated.


(Jotin Linggi)

AMDO, Rupa

Member

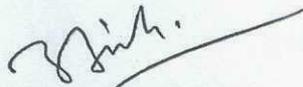
Asstt. Mineral Dev. Officer
Deptt. of Geology & Mining
Rupa, Arunachal Pradesh


(T. Pentsom)

EAC, Rupa

Chairperson

Extra Assl. Commissioner
Rupa : West Kameng District
Arunachal Pradesh


(Insp. P. Payang)
OC, PS, Rupa
Member
Officer In-charge
Police Station
Rupa











SCHEDULE – V
[See rule 7 (1)]
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
GOVERNMENT OF ARUNACHAL PRADESH
NAHARLAGUN

No. APSPCB- 354/2021/KT/ 844-48

Dated 16/05/2024

CONSENT ORDER

Consent to Establish/Operate under Section 25 / 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, to be referred as Water Act, Air Act, respectively.

Consent is hereby granted to **M/s Karma Traders** located at Shersing Baw, Rupa, District West Kameng, Arunachal Pradesh located in the area declared under the provisions of the Water Act/Air Act and Rules subject to the provisions of the Act and Rules and the orders that may be made further and subject to the following terms and conditions.

1. The Consent to establish/operate is granted for a period of Three (03) years w.e.f 22.06.2024 to 21.06.2027, after which the applicant shall apply for renewal of consent to operate before three months from the date of expiry.
2. The Consent is valid for the manufacture of the following products/by –products with the capital investment (land, building and Plant & machinery) of Rs 45.83 Lakhs .

Sl.No.	Product	Maximum limits (in Tones/Cm)
1.	Stone Chips	6000 Cum/annum

3. The Industry falls under “**Orange Category**” of the Arunachal Pradesh Water (Prevention and Control of Pollution) (Amendment) Rules, 2020, as per Schedule-VIII of the Notification.

4. Conditions under Air Act:

- (i) The applicant shall erect the chimney (s)/stack(s) of the following specifications if installed:

Stack height for DG Set to be as per equation, → $H=h+0.2\sqrt{KVA}$,

Where, H=Height of the Stack, h=height of the D.G. Set (0.5m)

$KVA=Capacity\ of\ the\ D.G\ Set$

The height of the chimney of DG Set should be as per above equation from the ground level.

- (ii) The applicant shall install a comprehensive air pollution control system consisting of control measures as detailed below and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:-


 Member Secretary
 State Pollution Control Board
 Govt. of Arunachal Pradesh
 Naharlagun

Stone
Crusher

Suspended
Particulate
Matter

The standards consists of two parts:

- i) Implementation of the following Pollution Control Measures.
 - a) Dust containment cum suppression system for the equipment
 - b) Construction of wind breaking walls.
 - c) Constructions of metalled roads within the premises.
 - d) Regular cleaning and wetting of ground within the premises.
 - e) Growing of a green belt along the periphery.

- ii) Quantitative standard of SPM:

The suspended particulate matter contribution value at a distance of 40 M from a controlled isolated as well as from a unit located in cluster should be less than 600mg/Nm³. The measurements are to be conducted at least twice a month for all the 12 months in a year.

Standards for emissions of air pollutants:

- | | | | |
|-----|-----------------|---------------|-------------------------|
| (a) | SPM, | Not to exceed | 600 mg/ Nm ³ |
| (b) | SO ₂ | Not to exceed | 30 µg/ m ³ |
| (c) | NO _x | Not to exceed | 30 µg/ m ³ |

- (iii) The industry shall take adequate measures for control of noise from its own sources so as to comply with the standards as may be applicable.
- (iv) Other conditions: necessary precaution should be taken to prevent from any air or noise pollution from the furnace, DG Set etc. Proper insulation should be provided to DG Set and other appliances for minimizing the noise pollution.

5. Self Monitoring Schedule:

Applicant shall get the samples of treated effluents/ emissions hazardous wastes/ leachates analyzed atleast once in 12 (twelve) month from the laboratory recognized


Member Secretary
State Pollution Control Board
Govt. of Arunachal Pradesh
Naharlagun

by the SPCB/PCC/CPCB/ MoEF& CC, New Delhi and confirm to the limits stipulated. Test report shall be sent to the State Pollution Control Board/ (Analysis frequency could be different for various sources as may be specified by the Board).

6. Notwithstanding anything contained in this consent, the Board (APSPCB) hereby reserves its right and power under Section 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and make such alternation as deemed fit and stipulate any additional conditions by the Board. The APSPCB may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory.

To.

Shri Sangey Karma(Proprietor)
M/s Karma Traders
Shersing Baw, Rupa, District West Kameng,
Arunachal Pradesh.

(Koj Rinya, IFS)
Member Secretary
State Pollution Control Board
Govt. of Arunachal Pradesh
Naharlagun

No. APSPCB- 354/2021/KT/ 844-48

Dated 18/06/2021

Copy to:-

1. The Deputy Commissioner, Bomdila, District West Kameng for kind information.
2. The Director, Deptt. of Geology & Mining, Itanagar for kind information.
3. The Deputy Director of Industries, Bomdila, District West Kameng for kind information.
4. The Divisional Forest Officer, Bomdila Forest Division, District West Kameng for kind information.
5. Office copy.

(Koj Rinya, IFS)
Member Secretary
Member Secretary
State Pollution Control Board
Govt. of Arunachal Pradesh
Naharlagun

-Annexure R9/4-

GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE ADDITIONAL DEPUTY COMMISSIONER::RUPA
WEST KAMENG DISTRICT (AP).

Dated Rupa the 21st Oct.2020.

No.RGM/10

VERIFICATION CERTIFICATE

1. Detail Project Report(DPR) in respect of the stone crusher unit (SCU) proposed to be installed at Shersing Baw, PO/PS – Rupa , Distt:- West Kameng Arunachal Pradesh has been duly prepared by Shri Raj Kumar Nahata, CA ,Prop.of Raj Kumar Nahata and Co,B.B complex , 1st floor , N.B Road, Tezpur, Distt- Sonitpur, Assam- 784001.
2. DPR has been thoroughly verified by the undersigned office and found to be complete in all respect.



(Yeshi Pema)AMDO

Rupa, West Kameng District(A.P).

Astt. Mineral Dev. Officer
Deptt. of Geology & Mining
Rupa, Arunachal Pradesh

GOVERNMENT OF ARUNACHAL PRADESH
DEPARTMENT OF GEOLOGY AND MINING
ITANAGAR

Dated 4th Oct'24

No.DGM/NOC/CU/ 752/2022

NO OBJECTION CERTIFICATE FOR ESTABLISHMENT OF CRUSHER UNIT

This is to certify that the Department of Geology and Mining has no objection in establishment of a Crusher Unit by the person as named below at the place specified herein:

- 1) **Shri Sange Karma,**
- 2) **M/s Karma Traders,**
- 3) Address of registered Office: Vill: Rupa, Rupa circle, District: West Kameng.
- 4) Location of Crusher Unit: Shering Baw,
- 5) Details of Crusher Unit:
 - a) Make :- Siddhi Brand,
 - b) Name of Manufacturer:- S.D.Industries,
 - c) Installation capacity: 6000 cum per annum,
 - d) Production target as per DPR :6000 cum per annum,
 - e) Production capacity as per Manufacture's detail :: 6000 cum per annum,
 - f) Estimated daily power consumption:- 20 KW

Terms and conditions: -

The No Objection Certificate is subject to the following terms and conditions:

- 1) This No Objection Certificate shall remain valid for a period of one year from date of its issue.
- 2) The No. Objection Certificate is issued only for applying consent order of the State Pollution Control Board and it does not confer any right to the Proprietor/owner of the stone crusher to extract/remove minor minerals from any area without obtaining a mining permit from the competent authority. [i.e. The Secretary (G & M) for export and DC of the district for domestic use].
- 3) Minor minerals shall be removed/extracted in accordance with the Mining Permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution as per law.
- 4) Quarry activities like collection of boulders, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.
- 5) Extraction/quarrying of minor minerals shall not be beyond 3 meter depth of the surface and operation for mining/quarrying as well as operation of the crusher machine shall be between 6 AM to 6 PM.
- 6) The proprietor/owner of crusher unit shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims.
- 7) The minerals left after cancellation of the NOC or the mining permits shall be forfeited and such minerals shall be deemed to be the Government property and the Geology and Mining Department may dispose of such property as per law.
- 8) Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.
- 9) Every types of accident during the operation of stone crusher machine and during removal/extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining.
- 10) The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the **CU Form-D** to Directorate of Geology and Mining and the Deputy Commissioner of the district before every 10th day of the month.

Continued Next Page -2



- 11) During transportation of such crushed stones from the Stone Crusher Unit to other places, pacca challan with machine numbering shall be issued by the Manager/authorized agent of the proprietor which shall have to be countersigned by the concerned AMDO.
- 12) The owner/proprietor of the crusher units ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher unit.
 - a) The Mines and Minerals (Development and Regulation) Act, 1957.
 - b) The Arunachal Pradesh Minor Minerals Concession Rules, 2020.
 - c) The Air (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
 - d) The Water (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
 - e) The Environment (Protection) 1986 and Rules framed there under.
 - f) The Noise Pollution (Regulation and Control) Rules, 2000.
- 13) No expansion to the crusher units shall be allowed or electric connection provided by the Department of Power in the extended part of the plant without prior No Objection Certificate issued to that effect from the Geology and Mining Department.
- 14) Every stone crusher owner shall ensure that the emission standards as per the statute and as notified by the State Environment and Forest Department are adhered to.
- 15) Every stone crusher owner shall adopt pollution control measures as notified by the State Environment and Forest Department or as amended from time to time.
- 16) The Geology and Mining Department may impose any such further conditions as it may deem fit for the protection and sustainable use of minor minerals.
- 17) The proprietor/owner of the crusher shall also submit a return by 10th of every month, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
- 18) The crusher owner shall allow the inspecting staff, access to the crusher and make available all records relating to operation of the crusher and verification of source of legal supply of minor minerals and stocks.

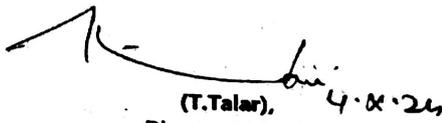
Sd/- (A.K. Singh), IAS
Secretary (Geology & Mining)
Govt of Arunachal Pradesh,
Itanagar

Memo No.DGM/NOC/CU/752 /2022

Dated: 4th Oct'24

Copy to :-

1. The Deputy Commissioner, Bomdila, West Kameng District for kind information please
2. The Addl Deputy Commissioner, Rupa, West Kameng District, for kind information please.
3. The Divisional Forest Officer, Bomdila Forest Division, Bomdila, West Kameng District, for kind information please
4. The Member Secretary, Arunachal Pradesh State Pollution Control Board, Yupia, for kind information please,
5. The AMDO, Rupa, West Kameng District for information and with the direction to strictly follow the APMMCR-2020 and guidelines issued in this regard from time to time
6. Shri Sange Karma, Proprietor, M/s. Karma Stone Crusher, Rupa village, Circle: Rupa, West Kameng District for compliance
7. Office Copy.


(T. Talar),
Director (G & M)
Govt of Arunachal Pradesh,
Itanagar

-Annexure R9/6 Colly-**NO OBJECTION CERTIFICATE**Dated 6th Oct 2020

This is to certify that Mr. SANGE KARMA S/o Shri Phurpa Karma of village Rupa, PO/PS- Rupa, West Kameng District, Arunachal Pradesh has established a stone crusher unit at SHERSING BAW (RUPA).

In this establishment we on behalf of Tukpen Village Council has issued no objection certificate.

~~The crush~~^{we wish} him to success him business.

i. 
 NGB Thongchi
 GB
 Rupa Village
 West Kameng
 Arunachal Pradesh

ii. 
 GB
 Rinchin Khandu Karma
 GB
 Distt. West Kameng (A.P.)
 Rupa

iii. 
 GB
 CHEJANG KHRIMEY
 GAON BURA
 TUKPEN VILLAGE COUNCIL

iv. 
 GB
 Nawang Norbu Khrimy
 H.G.B. Rupa Village
 West Kameng (A. P.)



GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DIVISIONAL FOREST OFFICER
SHERGAON FOREST DIVISION: RUPA

Memo. No SHER/1-142/2018

Dated; Rupa the 20th Oct/2020

NO OBJECTION CERTIFICATE

This is to certify that, the sketch map of the location so submitted by Shri Sange Karma, village- Rupa, Po/Ps Rupa, West Kameng District, Arunachal Pradesh does not fall under any Reserve Forest/ Wildlife Sanctuary and other notified forest or plantation area.

As such, this office has No Objection for installation of Stone Crusher unit at Shersing Baw Rupa subject to fulfilment of all rules laid down rules under the Mines and Minerals (Development and Regulation) Act, 1957 and submission of working plan-cum Environment Management plan, as per Arunachal Pradesh Stone Crusher Guidelines, 2012.

(B. Darang) DCF,
Divisional Forest Officer
Shergaon Forest Division: Rupa

Memo. No SHER/1-142/2018/ 753-54

Dated; Rupa the 20th Oct/2020

Copy to:-

1. The Range Forest Officer, Rupa Range for necessary information.
2. Shri Sange Karma, Rupa for information.

(B. Darang) DCF,
Divisional Forest Officer
Shergaon Forest Division: Rupa

GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE ADDITIONAL DEPUTY COMMISSIONER::RUPA
WEST KAMENG DISTRICT



No. RUPUR-03/2018-20

Dated Rupa the 8th Oct'2020.

LAND POSSESSION CERTIFICATE

This is to certify that the land/area measuring 18,800 Sq.mtrs of the land described below is in possession of **Shri Sange Karma, S/o- Shri Phurpa Karma** of village- Rupa, PO/PS- Rupa, District- West Kameng, Arunachal Pradesh and the said plot of land is free from all encumbrances as per available records on date.

This certificate is issued based on No Objection Certificate issued by the Head Gaon Burah/Gaon Burahs of village-Rupa, District-West Kameng, Arunachal Pradesh

DESCRIPTION OF THE LAND

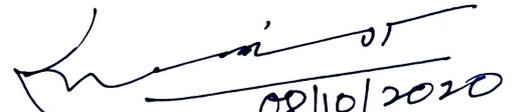
- | | |
|---------------------------------------|-----------------------|
| 1. Area in which the plot is situated | : Shersing Baw, Rupa |
| 2. Total area | : 18,800 Sq. mtrs |
| 3. Boundaries bounded by:- | |
| a) North | : Road/Highway |
| b) South | : Self land |
| c) East | : Self Land |
| d) West | : Land of Megeji Clan |

LPC No.: 019/2019-20

Signed by:-


(M. Boje) 09/10/2020

Distt. Land Revenue & Settlement Officer
West Kameng District: Bomdila
Arunachal Pradesh
Dist. Land Revenue & Settlement Officer
West Kameng District
Bomdila


(S. Gurung) 08/10/2020

Additional Deputy Commissioner
Rupa, West Kameng District
Arunachal Pradesh
Addl. Deputy Commissioner
Rupa : West Kameng District
Arunachal Pradesh



GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE ADDITIONAL DEPUTY COMMISSIONER::RUPA
WEST KAMENG DISTRICT (AP).

Dated Rupa the 12th Oct.2020.

TO WHOM IT MAY CONCERN

This is to certify that this office has no objection for running a 'Stone Crusher Unit' at Shersing Baw, Rupa circle by Shri Sange Karma, S/o Sri Phurpa Karma, proprietor M/S Karma Traders of Rupa- Village, PO & PS Rupa, West Kameng District, Arunachal Pradesh.

The distance of the unit fulfills the minimum distance criteria prescribed under provisions of Section 6.1 (a) to 6.1(h) of Arunachal Pradesh Stone Crusher Guidelines 2012.

Dtd:- 12/10/20

Place: Rupa

(Yeshi Pema)
Asstt.Mineral Dev.Officer
Rupa, West Kameng District
Arunachal Pradesh

Asst. Mineral Dev. Officer
Deptt. of Geology & Mining
Rupa, Arunachal Pradesh

GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE ADDITIONAL DEPUTY COMMISSIONER::RUPA
WEST KAMENG DISTRICT



No. R/L/03/2018-20

Dated Rupa the 21st Oct'2020.

NO OBJECTION CERTIFICATE

This is to certify that this office has **no objection** for running a 'Crusher Unit' at Shersing bow, Rupa by Shri Sange Karma, S/o- Shri Phurpa Karma of village: Rupa, PO/PS: Rupa, District: West Kameng, Arunachal Pradesh on the strength of NOC issued by Shergaon Forest Division, Rupa vide No. SHER/1-142/2018 dated 20th Oct'2020 and AMDO, Rupa vide No. RGM-03/10 dated 12th Oct'2020.

The spot for establishment of crusher unit physically verified and found suitable for running the same and is at appropriate distance from the highway road.

(Handwritten Signature)
21/10/2020
(S. Gurung) APCS

Additional Deputy Commissioner
Rupa, West Kameng District

Arunachal Pradesh
Addl. Deputy Commissioner
Rupa : West Kameng District
Arunachal Pradesh

GOVT. OF ARUNACHAL PRADESH
OFFICE OF THE DIVISIONAL FOREST OFFICER
SHERGAON FOREST DIVISION::RUPA

Memo No. SHER/5-171/2020/ 1230-32

Dated; Rupa, the 5th August /2021.

CERTIFICATE OF APPROVAL

The site inspection and field verification regarding Working Plan cum Environmental Management Plan submitted by M/S Karma Traders , Rupa for installation of the Stone Crusher Unit at his own land at Shersing Baw, Rupa was carried by the Range Officer , Rupa Forest Range and the same found to be in order. As per inspection report, no Schools or Medical health centres are situated within 3 KMs. The DPR/ LPC with map/ Consent order from the APSPCB, Itanagar/ SSI registration/ Trading licence/ NOC issued by the Forest department, ADC, Rupa, AMDO, Rupa & TVC were verified and found to be as per norms.

Accordingly, the DFO, Shergaon Forest Division hereby conveys the approval of the Working Plan cum Environmental Management Plan of M/S Karma Traders, Rupa for a period of 3(three) years subject to the following conditions:

1. No. Standing trees if any within or near the Crusher unit & quarry area shall be felled and removed. Planting of adequate numbers of trees around the crusher unit to act as wind breaks shall be carried out.
2. There shall be no violations of the Forests Conservation Act, 1980.
3. No effluents from the Mobile Crusher unit shall be directly discharged to the natural water bodies.
4. Sufficient dust suppressant facilities/mechanisms shall be installed at the Stone Crusher unit. Additional pollution control measures shall also be implemented.
5. Rupa being a dry place, adequate and regular wetting within the premises of the stone crusher unit shall be carried out using water sprinklers.

The approval is further subject to the fulfillment of all necessary guidelines and clearances from various authorities as mandated by the Govt. of Arunachal Pradesh for setting up of such unit and no way precludes them.



(B. DARANG) DCF,
Divisional Forest Officer
Shergaon Forest Division::Rupa

Copy to:-

1. The ADC Cum Chairman, Geo- appraisal Committee for Stone Crusher Unit, West Kameng district, Rupa for kind information.
2. The AMDO, Rupa for kind information.
- ✓ 3. Shri Sange Karma, Proprietor of M/S Karma Traders, Rupa for information.



(B. DARANG) DCF,
Divisional Forest Officer
Shergaon Forest Division::Rupa



**GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DEPUTY COMMISSIONER
WEST KAMENG DISTRICT
BOMDILA**

TRADING LICENCE

NO. BUATL-Rupa/2018 Date 20/11/2020

Shri/smt/Miss/M/S (Name in full) Sange Karma
 permanent resident of Vill Rupa
 PO/PS Rupa District West Kameng (A.P) is hereby
 authorized to trade in the name and style of M/S Karma
traders and to run the business of (Name of trade item
 with corresponding approved rate and renewal fee):-

Sl. No.	Trade	Approved Rate (in ₹)	Renewal fee (in ₹)
i	STONE CRUSHER	₹-10000/-	₹-5000/-
ii			
iii			
iv			
v			
vi			
Total		10000/-	5000/-

at Shersing Baw his/her shop No _____
 constructed on land allotted vide Govt. Order No. _____

dtd _____ subject to the conditions printed over leaf and tendering an
 undertaking in prescribed format. The licence has deposited ₹ 10000/-
 in to H/A "0070-OAS" vide Treasury Challan No 10495 dtd 5/01/2021
 The licence is valid up to 31/12/2021

Circle Officer (GA)
For Deputy Commissioner
West Kameng District
Bomdila

Sd/- Deputy Commissioner
West Kameng District,
Govt. of Arunachal Pradesh
Bomdila

The licence has deposited ₹ 5,000/- as renewal fee and ₹ 5,000/- as late fees, fines etc. deposited through

Treasury Challan No. 4863 dated 6/9/2022

Validity Extended upto 31/12/2023

[Handwritten Signature]

Signature with date

For Addl. Deputy Commissioner
Rupa : West Kameng District
Arunachal Pradesh

The licence has deposited ₹ 5,000/- as renewal fee and ₹ 6,800/- as late fees, fines etc. deposited through

Treasury Challan No. 785 dated 16/5/24

Validity Extended upto 31/12/2024

[Handwritten Signature]

10.6.24

Signature with date

Addl. Deputy Commissioner
Rupa West Kameng District
Arunachal Pradesh

The licence has deposited ₹ 5000/- as renewal fee and ₹ _____ as late fees, fines etc. deposited through

Treasury Challan No. AR0059623612025268 dated 07/04/2025

Validity Extended upto 31/12/2025

[Handwritten Signature]

08/04/25

Signature with date

Extra Asst. Commissioner
Rupa : West Kameng District
Arunachal Pradesh

The licence has deposited ₹ _____ as renewal fee and ₹ _____ as late fees, fines etc. deposited through

Treasury Challan No. _____ dated _____

Validity Extended upto _____

Signature with date

10/25/2020

Print : Udyam Registration Certificate

TYPE OF ENTERPRISE	MICRO	MANUFACTURING																						
UDYAM REGISTRATION NUMBER	UDYAM-AR-15-0000020																							
NAME OF ENTERPRISE	M/S KARMA TRADERS																							
SOCIAL CATEGORY OF ENTREPRENEUR	ST																							
NAME OF UNITS	<table border="1"> <thead> <tr> <th>SNo.</th> <th colspan="3">Units Name</th> </tr> </thead> <tbody> <tr> <td>1</td> <td colspan="3">CRUSHER UNIT</td> </tr> </tbody> </table>				SNo.	Units Name			1	CRUSHER UNIT														
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OFFICIAL ADDRESS OF ENTERPRISE	<table border="1"> <thead> <tr> <th>Flat/Door/Block No.</th> <th>E276</th> <th>Name of Premises/ Building</th> <th>RUPA</th> </tr> </thead> <tbody> <tr> <td>Village/Town</td> <td>RUPA</td> <td>Block</td> <td>RUPA</td> </tr> <tr> <td>Road/Street/Lane</td> <td>OKSRT ROAD</td> <td>City</td> <td>RUPA</td> </tr> <tr> <td>State</td> <td>ARUNACHAL PRADESH</td> <td>District</td> <td>WEST KAMENG , Pin 790003</td> </tr> <tr> <td>Mobile</td> <td>8729938554</td> <td>Email:</td> <td>karmatradersrupa@gmail.com</td> </tr> </tbody> </table>				Flat/Door/Block No.	E276	Name of Premises/ Building	RUPA	Village/Town	RUPA	Block	RUPA	Road/Street/Lane	OKSRT ROAD	City	RUPA	State	ARUNACHAL PRADESH	District	WEST KAMENG , Pin 790003	Mobile	8729938554	Email:	karmatradersrupa@gmail.com
Flat/Door/Block No.	E276	Name of Premises/ Building	RUPA																					
Village/Town	RUPA	Block	RUPA																					
Road/Street/Lane	OKSRT ROAD	City	RUPA																					
State	ARUNACHAL PRADESH	District	WEST KAMENG , Pin 790003																					
Mobile	8729938554	Email:	karmatradersrupa@gmail.com																					
DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE	28/08/2020																							
DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS	28/08/2020																							
NATIONAL INDUSTRY CLASSIFICATION CODE(S)	<table border="1"> <thead> <tr> <th>SNo.</th> <th>NIC 2 Digit</th> <th>NIC 4 Digit</th> <th>NIC 5 Digit</th> <th>Activity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>08 - Other mining and quarrying</td> <td>0810 - Quarrying of stone, sand and clay</td> <td>08106 - Operation of sand or gravel pits, basalt / porphyry, clay (ordinary), crushing and breaking of stone for use as a flux or raw material in lime or cement, manufacture or as building material, road metal or ballast and other materials for construction</td> <td>Manufacturing</td> </tr> </tbody> </table>				SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity	1	08 - Other mining and quarrying	0810 - Quarrying of stone, sand and clay	08106 - Operation of sand or gravel pits, basalt / porphyry, clay (ordinary), crushing and breaking of stone for use as a flux or raw material in lime or cement, manufacture or as building material, road metal or ballast and other materials for construction	Manufacturing										
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DATE OF UDYAM REGISTRATION	22/10/2020																							

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For any assistance, you may contact:

- DIC Bomdila
- MSME-DI GUWAHATI

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1/1



Government of India
Form GST REG-06
(See Rule 10(1))

Registration Certificate

Registration Number : 12C T VPK3451K1ZC

1	Legal Name	SANGE KARMA			
2	Trade Name, if any	M/S KARMA TRADERS			
3	Constitution of Business	Proprietorship			
4	Address of Principal Place of Business	RUPA, RUPA, RUPA, RUPA, West Kameng, Arunachal Pradesh, 790116			
5	Date of Liability	27/08/2020			
6	Period of Validity	From	27/08/2020	To	Not Applicable
7	Type of Registration	Regular			
8	Particulars of Approving Authority	Centre			
Signature					
Name		Santanu Deb			
Designation		Superintendent			
Jurisdictional Office		Bomdila			
9	Date of issue of Certificate	16/10/2020			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 16/10/2020 by the jurisdictional authority.